

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3461  
ANSWERED ON:23.12.2008  
BAN ON SHIPMENTS  
Jindal Shri Naveen

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government has issued a notification to extend the five year limit for export oriented units unable to export shipments due to ban on shipments;
- (b) if so, whether the Government has analysed the reasons for imposing such ban; and
- (c) if so, the details thereof alongwith the remedial action taken to ease the situation?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a): Vide Notification No. 21 (RE-2008) / 2004-2009 dated 1.7.2008, it has been provided that whenever a unit is unable to export due to prohibition/restriction imposed on export of any product mentioned in Letter of Permission(LOP), the five year block period for calculation of Net Foreign Exchange (NFE) earnings may be suitably extended by Board of Approval(BOA).

(b)& (c): The Government regularly assesses production, consumption pattern and prevailing price of various commodities. To maintain smooth supply of commodities in the domestic market and in public interest, various measures are taken at the highest level in Government ; including ban/restrictions on import/export and any relaxations in such restrictions.